

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2883 of 2020

Manish Munda.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Avishek Prasad, Advocate

For the State : Mr. Ravi Prakash, Special P.P.

02/9-9-2020

Defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Maranghada P.S. Case No. 1 of 2018, corresponding to N.D.P.S. Case No. 16 of 2018.

It has been alleged that from the house of Ranjit Munda, 2 Kg 400 gms. of opium was recovered. The petitioner is the son of Ranjit Munda and from the impugned order, it appears that some of the witnesses have disclosed about the name of the petitioner.

Regard being had to the above, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-